

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407
CP/788/ND/2019

IN THE MATTER OF:

Mr. Vishal Kapur & Ors	...	Applicant
Versus		
Napco Bevel Gear Of Inida Ltd & Ors	...	Respondent

Under Section 56-59

Order delivered on 02.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Proxy Counsel Arsh
For the Respondent	: Adv. Rahul Dwivedi, Adv. Gaurav M. Liberhan for Respondent No.7 to 10 Adv. Dhruv Gupta For Respondent No. 1, 4, 5, 6

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Arsh Learned Counsel for the Applicant is present physically. Learned Counsel for the R-1, R-4, R-5 and R-6 is present through VC. Mr. Gaurav M. Liberhan Learned Counsel for the R-7 to R-10 is present through VC. At joint request, list the matter on **13.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)